

**FOREIGNERS ARRESTED IN VARANASI**

2473. **SHRI SATYA NARAIN SINGH :**

**SHRI GANESH GHOSH :**  
**SHRI P. RAMAMURTHI :**  
**SHRI NAMBIAR :**

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that three foreigners were arrested on the 30th September, 1967 at Varanasi under the Excise Act for possession of opium and Ganja;

(b) if so, the names and nationalities of the foreigners;

(c) the number of foreigners arrested for various smuggling crimes during the last six months in the country; and

(d) the steps taken by Government to check smuggling by foreigners ?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) :** (a) on the 30th September, 1967 three foreigners were arrested at Varanasi under the Opium Act and the Excise Act for possession of opium and ganja.

(b) The information is given below :—

<i>Name of the arrested person.</i>	<i>Nationality.</i>
Mr. John Kofod.	Danish.
Mr. Duchi Jean Baptiste	} French.
Mr. Dofour Gerard.	

(c) The information is being collected and will be placed on the Table of the Sabha.

(d) All the enforcement agencies, both of Central and State Governments concerned with the suppression of illicit traffic such as the Customs, the Excise, the Police and the staff of the Narcotics Department are on the alert and keep a watch on suspicious persons including foreigners.

**SUBSIDISED INDUSTRIAL HOUSING SCHEME**

2474. **SHRI S. M. BANERJEE :** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that the Central Government have stopped giving subsidy to the State Governments specially to the Uttar Pradesh Government for building houses under Subsidised Industrial Housing Scheme;

(b) if so, the reasons therefor; and

(c) whether it is a fact that the Central Government have not paid any subsidy to Uttar Pradesh Government in 1965 and 1966 ?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) :** (a) No.

(b) Does not arise.

(c) The Central Government released the following amounts of loan and subsidy to the Government of Uttar Pradesh during the years 1964-65 and 1965-66 for building houses under the Subsidised Industrial Housing Scheme :

	Loan	Subsidy
1964-65	Rs. 39.66 lakhs	Rs. 17.02 lakhs
1965-66	Rs. 17.5 lakhs	Rs. 17.14 lakhs

**HOUSES FOR HARIJANS**

2475. **SHRI S. M. BANERJEE :** Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the steps taken to construct houses for Harijans in the country; and

(b) whether any special financial aid has been given or is being given to the

various State Governments for this purpose ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) :** (a) and (b). There are two Schemes in operation :—

(i) Subsidies given for construction of houses by Harijans

under the State Plan schemes with central assistance; and

- (ii) Grants-in-aid given to the State Governments for housing of sweepers and scavengers under the Centrally Sponsored scheme; this supplements the Slum Clearance Scheme and the Low Income Group Housing Scheme of the Ministry of Works and Housing.

**TAX ARREARS DUE FROM M/s. B. R. SONS LTD., BOMBAY**

2476. **SHRI S. M. BANERJEE** : Will the Minister of FINANCE be pleased to state :

(a) the action taken for the realisation of the huge tax arrears from M/s. B. R. Sons Ltd.;

(b) the action taken against the officers responsible for the huge accumulation of tax arrears and allowing the Company to dissipate its assets and earnings; and

(c) the action taken or proposed to be taken to bring to book persons responsible for the disappearance of the Company's assets and accumulation of tax arrears ?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI)** : (a) (i) Notices u/s 226(3) of the Income-tax Act, 1961 have been issued to all debtors.

(ii) The shares held by M/s. B. R. Sons Ltd., have been attached.

(iii) Petition has been moved in the Bombay High Court for sending M/s. B. R. Sons Ltd. into compulsory liquidation u/s. 439(b) read with section 433(e) of the Companies Act, 1956, to enable the Income-tax Officer to proceed against the Directors under section 542 and 543 of the Companies Act, 1956.

(b) No action has been taken so far as enquiries are being made.

(c) As stated in reply to part (a) of the Question above, petition has been moved in the Bombay High Court for sending the company into compulsory

liquidation with a view to enable the Income-tax Officer to proceed against the Directors of the Company u/s. 542 and 543 of the Companies Act, 1956.

**INTERNAL AUDIT OF PUBLIC UNDERTAKINGS**

2477. **SHRI YAJNA DATT SHARMA** : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that in a number of public sector undertakings there is no system of internal audit in vogue nor there is any manual laying down the detailed procedure for compilation and maintenance of accounts;

(b) if so, the reasons therefor; and

(c) whether Government propose to issue any instructions to such undertakings in this regard ?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI)** : (a) to (c). The importance of proper system of internal audit in Public Enterprises and the compilation of Accounting Manuals by them has always been recognised and the Enterprises have been advised to take necessary steps in these directions. Out of 45 Companies in respect of which information is available in the Central Government Audit Report (Commercial) 1967, 35 had introduced internal audit and 32 had compiled Accounting Manuals by the end of 1965-66. While improvements in these matters are being continuously sought to make these comprehensive and effective, instructions have also been issued to the enterprises, who have not already done so, to adopt similar measures.

**"TOURS BY OFFICIALS FOR INCOME-TAX ASSESSMENTS"**

2478. **SHRI YAJNA DATT SHARMA** : Will the Minister of FINANCE be pleased to state :

(a) whether the Commissioner of Income-tax Punjab, Haryana, Himachal Pradesh and Jammu and Kashmir has issued instructions to Income-tax Officers within his jurisdiction for curtailing mofussil tours for finalising Income-tax assessments;